

(c) by when all the facilities and benefits are likely to be provided to the employees of Khadi Bhawan, New Delhi under the said standing order No. 752?]

औद्योगिक विकास मंत्रालय में उप-मन्त्री (श्री जैड० आर० अन्सारी) : (क) से (ग) खादी तथा ग्रामोद्योग आयोग, बम्बई का स्थायी आदेश संख्या 752 दिनांक 14 फरवरी, 1969 केवल उसके नियमित कर्मचारियों पर लागू था। फिर भी, 1 जनवरी, 1973 से ये लाभ व्यावसायिक कर्मचारियों को भी दे दिये गये हैं।

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI / . R. ANSARI): (a) to (c) The standing order No. 752, dated the 14th February, 1969 of the Khadi and Village Industries Commission, Bombay, as applicable to its regular employees. These benefits have however been extended to the Trading staff also with effect from 1-1-73.]

Sale of Fire Arms by M.Ps brought from abroad

1351. SHRI Y. M. MAKWANA:

SHRI IBRAHIM KALANIYA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention is drawn to the news item "Barrel of a gun" published in the "Times of India" of 1st

List of Members of Parliament who were Issued CCPs for Import of Fire-Arms as Personal Baggage since 1-4-1973

Name and Address	Category of Fire-Arms
1. Shri B. Shankaranand 56, Parliament House, Delhi-1.	One Cool Pistol '22 bore. New
2. Shri 15. P. Maurya 20, Windsor Place, Delhi-1.	(i) Shotgun and New (ii) .22 Bore Pistol.
3. Shri D.P. Yadav Dy. Minister of Edu. and New Delhi.	(i) .32 bore Pistol and Social Welfare, (ii) .32 bore Revolver.
4. Dr. Kami Singh 10, Prithviraj Road, New Delhi-11.	.22 bore Rifle
5. Shri Sardar Kumar S. C. Angre, 37, Rajpur Road, New Delhi.	.22 bore pistol.

[] English translation.

July, 1973 to the effect that some M.Ps who had gone abroad have brought fire arms with them from the foreign countries; and

(In if so, what are the names of the M.Ps. concerned and how many of them have sold the fire arms brought by them from abroad and whether such sale is permissible?)

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHININ) :

(a) Yes Sir.

Names of M.Ps. who brought fire-arms from abroad as personal baggage and who have been issued Import Trade Control Customs Clearance Permit, are given in the list below. Names of such M.Ps. who may have imported fire-arms as personal baggage under Public Notice No. 13/71 dt. 1-2-1971 as amended, without being required to obtain Customs Clearance permits are being ascertained from various divisions of Customs. As soon as this information is collected, the same will be placed on the Table of the House.

Sale of fire-arms imported under the above rules or Customs Clearance Permits, is permitted only after a period of 10 years from the date of import or earlier with the prior permission of the Chief Controller of Imports and Exports. No such permission has been granted to any M. P. by the Chief Controller of Imports and Exports in respect of fire arms imported after 1-2-1971.